



Government of Jammu and Kashmir
Finance Department
Civil Secretariat, Jammu.

Notification

Jammu, the 9th January, 2018

SRO06 :- In exercise of the powers conferred by Section 5 of the Jammu and Kashmir Levy of Tolls Act, Samvat. 1995, (Act No. VIII of 1995), the Government hereby exempt from payment of levy of tolls leviable under the said Act, 150 tons of cattle feed to be imported into the State by Brahmirishi Shri Dhudhadhari Barfani Ashram, Hardwar as donation, free of cost, for use in Shri Ram Gowshalla Babliyana, Ashram, Jammu provided that the Pradhan of Shri Ram Gowshalla Babliyana, Ashram, Jammu certifies that the cattle feed so imported is exclusively meant for the aforesaid purpose and will also communicate the vehicle numbers carrying the cattle feed with the quantity to Deputy Commissioner, Toll Post, Lakhanpur.

By order of the Government of Jammu and Kashmir.

Sd/-

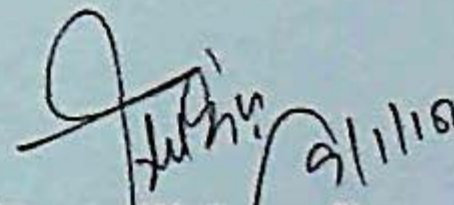
(Navin K. Choudhary), IAS
Principal Secretary to Government
Finance Department

No. ET/Exemp/154/2013

Dated: 09-01-2018

Copy to the:-

1. Commissioner/Secretary to Government, Department of Law, Justice & Parliamentary Affairs (w.7.sc).
2. Excise Commissioner, J&K.
3. Deputy Excise Commissioner, Check Post Lakhanpur.
4. OSD to Hon'ble Finance Minister.
5. Private Secretary to Hon'ble Minister of State For Finance.
6. Private Secretary to Principal Secretary, Finance.
7. Pradhan of Shri Gowshalla Babliyana Ashram, Jammu.
8. Stock file/Incharge website, Finance


(Dr. Aadil Fareed)

Under Secretary to Government